## GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 2569 TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2023

## **FARMERS AFFECTED BY NATURAL CALAMITIES**

2569. SHRI ANNASAHEB SHANKAR JOLLE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the number of farmers affected by various natural calamities in the country, particularly by floods and soil erosion, during the last three years and current year, till date, State-wise;
- (b) whether any special measures and steps have been taken by the Government to facilitate such affected farmers with financial assistance, rehabilitation package and other incentives; and
- (c) if so, the details of number of such affected farmers covered till date and the number of farmers remaining?

## **ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री (SHRI ARJUN MUNDA)

(a) to (c): As per the National Disaster Management Policy, the primary responsibility for disaster management rests with the State Governments concerned. The State Governments undertake relief measures in the wake of 12 notified natural disasters, including floods, from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with approved items and norms of the Government of India. However, in the event of disaster of a severe nature, additional financial assistance is provided from the National Disaster Response Fund (NDRF) as per the laid down procedure.

The Government of India has introduced yield based "Pradhan Mantri Fasal Bima Yojana" (PMFBY) and weather based "Restructured Weather Based Crop Insurance Scheme" (WBCIS) from Kharif 2016 season to provide financial support to the farmers suffering crop loss/damage arising out of natural calamities, adverse weather incidence and to stabilize the income of the farmers. Comprehensive risk insurance is provided under the scheme from presowing to post-harvest losses. Under this Scheme, the claims are paid to only those farmers who have insured their crops and paid their share of premium under any of the notified crop insurance scheme in the notified area/crop by the State Government. The scheme is optional for the States/Union Territories

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